

## **NOTICE**

In continuation of the earlier special procedure for hearing exclusively through video conferencing published on the official website of the High Court of Bombay at Goa on 16.06.2020, it is brought to the notice of the Advocates, Litigants & Parties in person that the physical filing of the matters will be accepted as per the following procedure.

### **Procedure for Physical filing of the matters:**

1. The physical filing (hard copy) will be accepted by the Section officer (Judicial) in the office of the Registry between 10 a.m. to 3 p.m. on regular working days and between 10 a.m. to 4 p.m. on Court working days in Judicial Section building No. 5.
2. Interested Litigants and interested Advocates may send their request of Physical filing by email to Judicial Section on Email ID [judsec.goa@bhc.gov.in](mailto:judsec.goa@bhc.gov.in).
3. Token will be issued by giving a particular time slot for filing of such case. Per day 15 tokens will be issued to the interested parties on the first come first serve basis.
4. The Physically filed matter will be listed before the Hon'ble Court only after 72 hours from the time of filing. In case of the extreme urgent matters the party may seek to have listed the matter by filing scanned copy of the pleading to give with the annexure instead of physical filing.
5. To avoid excess crowd in the Court / Registry the Advocates, litigants and the parties in person are requested to ensure that the Affidavits and or pleadings and / or verification of pleadings can be verified before the notary.
6. All the Advocates, Litigants and Parties in person shall observe Social Distancing norms. The above said arrangements for physical filing shall be till 30.06.2020, or unless directed otherwise.

By Order,

Sd/-

(Kiran A. Bagi)  
Registrar (Judicial)

High Court of Bombay at Goa,  
Panaji Goa  
Date: 20<sup>th</sup> June, 2020